

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-105

CA-796/2020

In

141/252/ND/2019

IN THE MATTER OF:

M/s. Unique Energies Pvt. Ltd.

Vs.

Registrar of Companies

....APPELLANT

.. RESPONDENT

SECTION

U/s 252

Order delivered on 24.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:

For the Appellant

:

For the OL

: Mr. Alok Pandey, AROC

For the Intervener

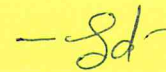
: Ms. Lakshmi Gurung, Sr. St. Counsel along with Mr. Ankit Singh, Advocate

ORDER

Counsel for the Appellant is present. The AROC is present. Counsel for Income tax Department is present. Income Tax Department is directed to file the report. The matter stands adjourned.

It is made clear that for seeking fresh reports, the Applicant shall provide the latest information about the business activities of the Company to the ROC within 4 weeks.

List on 24.2.2021.



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit